## GOVERNMENT OF INDIA MINISTRY OFLAW & JUSTICE RAJYA SABHA QUESTION NO30.11.2009

ANSWERED ON

. OVERHAULING OF JUSTICE DELIVERY SYSTEM.

1136 Smt. Viplove Thakur

Will the Minister of COALCOALLAW & JUSTICE be pleased to state :-

- (a)whether Government proposes to overhaul the justice delivery system including the appointment of 15,700 new judges to both trial as well as High Courts, and operate courts in three shifts to bring down pendency of cases;
- (b)if so, the details thereof;
- (c)by when this overhauling is likely to be completed;
- (d)whether Government proposes to fix a yearly target for each judge to dispose of the cases;
- (e)if so, whether Government has formulated any strategy to ensure the quality of justice; and
- (f)if so, the details thereof?

## **ANSWER**

## MINISTER OF LAW & JUSTICE

(Dr. M. VEERAPPA MOILY)

(a) to (c) The Government has taken up the work of preparing a roadmap for judicial reforms in the country which aims, inter-alia, at reducing pendency in the courts. In this context, the Government organized a `National Consultation for strengthening the judiciary towards reducing pendency and delays` on 24th-25th October, 2009 at Vigyan Bhawan, New Delhi. In the National Consultation, it was, inter-alia, resolved that efforts will be made by all concerned to reduce the time taken for disposal of cases from 15 years to 3 years and to work together to implement various steps required to ensure provision of expeditious, quality and inclusive justice. These are under consideration of the Government.

(d)No, Sir. This is a matter on which a decision is taken by the judiciary.

- (e)Does not arise.
- (f) Does not arise.